the colleges per annum for undertaking the women's studies programme.

UGC has informed that the Commission had set up a Committee to review the functioning of the women's studies centres/cells. The recommendations made by the Review Committee will be considered by the UGC Standing Committee on Women's Studies and appropriate action on the matter will be taken by the Commission keeping in view the availability of financial resources.

रिखाई (जबलपुर) में भारतीय इस्पात प्राधिकरण लिमिटेड का स्टॉक-यार्ड

- "254. श्री शिव प्रसाद चनपुरियाः क्या इस्पात मंत्री यह बताने की कृपा करेंगे कि:
- (क) क्या रिखाई (जबलपुर) में मारतीय हस्यात प्राधिकरण लिमिटेड (सेल) का कोई स्टॉक-यार्ड हैं,
- (छ) इस स्टॉक मार्ड में धितिदिन कितनी मात्रा में माक्त की सवाई और उतराई की जाती है.
- (ग) यदि वडां मारतीय इस्पात प्राधिकरण लिमिटेड (सेल) का कोई स्टॉक-पार्ड नहीं है तो क्या यह सच है कि "सेल" अपने माल की लदाई और उतराई के लिए इटली की एक कम्पनी एसं-ए-ई. की सेवाएं किएए पर लेता है, और
- (ध) वर्ष 1991-92 और 1992-93 के दौरान "सेका" हारा एक एक ईंडिया लिमिटेड को कुल कितनी राशि का पुगतान किया गया १

इस्पात मंत्रालय के राज्य मंत्री (श्री सन्तोच मोडन देव): (क) जी, नहीं।

- (स्त्र) प्रथम नहीं उठता।
- (ग) जबलपुर में परेषण एजेंसी चलाने के लिए मैसर्स एस.ए.ई. इंडिया लिमिटेड को ठेका दिया गया है।
- (घ) परेषण एजेंसी प्रजन्धन के अन्तर्गत परेषण एजेंट द्वारा है गई सभी सेवाओं के लिए प्रतिटन आधार पर एकमुश्त राणि जिसमें उपलब्ध कराई गई भूमि का किराया भी शामिल है अदा करनी होती है। वर्ष 1991-92 तथा 1992-93 के दौरान "सेल" द्वारा मैससे एस॰ए॰ई॰ लिमिटेड को परेषण एजेंसी प्रबंधन के लिए दी गई राणि का ब्यौरा निम्नानुसार है:

वर्ष	अवा की गई राशि
1991-92	56.42 लाख रतपये
1992-93	55.76 साख रत्यये

Dankruptcy of Group Housing Societies in Delhi

*255. SHRI VIREN J. SHAH:

SHRI PRAMOD MAHAJAN: "Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether Government's attention has been drawn to the news item which appeared in the Pioneer of July 23, 1993 regarding the likely bankruptcy of 18 Group Housing Societies in Delhi which are running into a loss of about Rs. 3.56 crores:
 - (b) what are the details in this regard;
- (c) the names of Co-operative Group Housing Societies which have been allotted land by D. D. A. and the area of land allotted to each society and the amount paid by each Society to D. D. A.;
- (d) what is the balance amount due from each Society, and
- (e) what steps Government have taken/ propose to take to help the members of these societies who have been cheated and defrauded?

THE MINISTER OF URBAN DEVELOP-MENT (SMT. SHEILA KAUL): (a) Yes, Sir.

- (b) The Registrar Co-operative Societies, Government of National Capital Territory of Delhi has reported that 22 group housing societies had made a total deposite of Rs. 3,56, 09,485/- with the Parishad Co-operative Bank Ltd. which the Bank failed to repay on maturity/demand.
- (c) and (d) Details of Societies among the 22 referred to in (b) above is as per Annexure. [See Appendix CLXVIII Annexure No. 37]
- (e) The Registar, Co-operative Societies has since superseded the Board of Directors of the Parishad Co-operative Bank Ltd. and an Administrator has taken over charge on 9-7-1993. Efforts are being made by the Administrator to recover overdue loans for making payment to the depositors, including group housing societies.

Theft of Books and periodicals from National Library, Calcutta

*256. SHRI SUKOMAL SEN: Will the Minister of HUMAN RESOURCE DEVELOP-MENT be pleased to state:

(a) whether it is a fact that a huge number of

books were stolen some time back from the Stavonic Division of National Library, Calcutta;

- (b) whether it is also a fact that though the culprit was caught red-handed nothing has been done to retrieve the books;
- (c) whether it is a fact that some valuable periodicals were also stolen from the Library; and
- (d) whether any enquiry Committee has been set up to investigate these thefts and if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE
DEVELOPMENT (SHRI ARJUN SINGH):

- (a) Four broks from the Slavonic Languages Division and 51 books from the Romance Languages Division were stolen.
- (b) No. Sir. The culprit was caught and the book were retrieved from his residence.
- (c) Yes, Sir. Three issues of periodicals were stolen.
- (d) No. Sir. No action could be taken against the culprit because he committed suicide on 21st October, 1991.

विकास वाधिकरण में अधिशेष कर्मचारी

•257. **औ गोपल सिंह** जी सोलंकी :

हो राम सिंड राठवा : क्या शहरी.विकास मंत्री यह क्लाने की कृपा करेंगे कि :

- (क) विकास प्राप्तिकरण में कार्यरत फालतू जीवारियों की संख्या कितनी हैं;
- (क) इन फारक्तू कर्मचारियों को प्रतिमाह कितनी घनराशि व्य पुनवान किस का रहा है और इसके परिगामस्वरूप दिल्ली विकास प्रविकारण को कितना वार्षिक आर्थिक बोझ बहन करना पर रहा है:
- (ग) स्वरत के नियंत्रक महावेखायरीक्षक की इस बारे में क्या प्रतिक्रिया है और 30 जून, 1993 की स्थिति के अनुसार प्रस्कृत कर्मकरियों का श्रेणीवार व्योग क्या है; और
- (व) केन्द्र सरकार तारा दिश्ली विकास प्रविकाण को क्या निका साथ किये गये हैं?

कार विकास मंत्री (श्रीमती शीका कौका) (क) विकास प्राधिकरण ने बताया है कि केवल समूद कि (निवासिक) होगी में 1124 वेशी कंमचारी है। अन्य किसी होगी में कोई किसी कर्मचारी नहीं है।

(क) देशी कर्मकारियों को लगावग 22.48 लाख रुपये मासिक खर्चात् 2.70 करोड़ रुपये वार्षिक राशि वी जाती है। (ग) सी.ए.जी. रिपोर्ट के अनुसार 1989-90, 1990-91 और 1991-92 वर्षों में समुख "सं" में वास्तविक कर्मचारी संख्या स्वीकृत कर्मचारी संख्या से काफी अधिक रही है। ये अधिशेष 75 से 83% के सीच था।

वेशी कर्मचारियों (नियमित) के 30 चून, 1993 को म्यीरे इस प्रकार हो :—

स्वीकृत कर्मचारी	2536
कार्यरत	3660
वेशी	1124

(च) भारत सरकार ने 21 फरवरी, 1992 को दिल्ली विकास प्राधिकरण को निवेश दिये हैं कि समूह "क", "क" तथा "ग" में कितप्य रिक्त पव न भरे आएं, समूह "ग" के 460 रिक्त पवों को समाप्त कर दिया अएं, समूह "ग" के 550 एवं को बनैः बनैः बनी होने पर समाप्त करने की प्रक्रिया अपनायी आएं, 230 कालोनियों को, उनके नाम पर कार्यरत कराणग 3500 कर्मचारियों सक्षित, विल्ली नगर निगम को सौंप दिया आएं।

Built up Area in Raj Nagar, Palam Colony

- *258. SHRI RATNA BAHADUR RAI: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) whether there is any proposal under Government's consideration for de-notification of acquired and built-up area of Raj Nagar Part-II, Palam Colony, New Delki for the purview of the award of acquisition; and
 - (b) if so, the details thereof?

THE MINISTER OF URBAN DEVELOF-MENT (SMT. SHEILA KAUL): (a) No. Sir.

(b) Question does not arise.

lilegal Occupation of a Khasra in Village Ladho Sarai

- *259. SHRI JAGMOHAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) whether it is a fact that Khasra No. 166 measuring about 46 Bighas in the village Ladho Sarai in Mehrauli belongs to the D. D. A.;
- (b) whether the land use of this area is green and is very near the Quatab Minar and other historical monuments;
- (c) whether this land is being illegally/ unauthorisedly developed/sold in total violation of the laws on the subject:
 - (d) whether it has come to the notice of the